

(f) The village and small industries sector is facing competition from large industries in areas where production of items is carried out both in VSI sector and large scale sector.

(g) Government have constituted a Committee to check entry/expansion of medium/large units into areas reserved for small scale sector under the chairmanship of Development Commissioner (Small Scale Industries). This Committee looks into cases of violation of reservation policy brought to its notice. In the statement laid in Parliament on 31-5-1990 it is stated that Encroachment & violation by large scale units in the areas reserved for small scale sector will be effectively dealt with.

#### Violence in MUL

4312. SHRI P. M. SAYEED:  
SHRI R. GUNDU RAO:  
SHRI BANWARI LAL  
PUROHIT:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have received any complaints regarding deliberately organised violence incidents in the Maruti Udyog Ltd. recently;

(b) if so, the details thereof;

(c) whether police help was called and whether the police provided protection to the workers; and

(d) if not, the reasons therefor and the measures adopted by Government to provide security to the staff?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b) Government has received complaints regarding incidents of violence organised by a small section of workers of Maruti Udyog Ltd. aided by some outside elements. The local judge had passed an injunction prohibiting dharnas, demonstrations etc. within 200 meters of the factory gate, which could not be enforced by the local authorities inspite of repeated requests by Maruti Udyog Ltd. The protesting

workers indulged in violence by manhandling and assaulting senior officers of Maruti Udyog Ltd. causing injury to them and damaging their personal cars.

(c) and (d) Maruti Udyog Ltd. was regularly in touch with the local police but the latter could not provide protection despite repeated requests by Maruti Udyog Ltd. They did not even register the FIR against the people who indulged in violence. The CISF provided security to the threatened staff members.

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#### Unorganised Labourers in B.H.E.L.

4313. SHRI RAJENDRA AGNIHOTRI: Will the Minister of INDUSTRY be pleased to state:

(a) the present number of unorganised labourers in different units of the Bharat Heavy Electricals Ltd;

(b) whether they are recruited departmentally or through contractors and the period for which they are engaged and the procedure for making them permanent;

(c) whether their nature of work is permanent or temporary; and

(d) whether the future of these labourers is secure with BHEL or contractors and how their interests are being protected and whether they are being provided with all the facilities which are given to permanent labourers and if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (d) The number of unorganised labourers presently deployed in BHEL is 1754. They are engaged by Contractors for specific periods and specific jobs which are temporary or intermittent in nature. As and when vacancies arise in BHEL and if such workers are qualified for permanent jobs, they are given preference while filling up the vacancies. BHEL, as a Principal Employer, is ensuring that Statutory provisions like Minimum Wages, Holidays, Canteens etc. are complied with.